

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.1 - IA/726(AHM)2024
in
CP(IB)/182(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jagdish
(Operational Creditor)
V/s
OYO Hotels & Homes Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
r. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Aparna Hiremath, Adv. for Mr. T S Suresh, Adv.
For the Respondent : Ms. Anushree Soni, Adv.

ORDER

IA/726(AHM)2024

Perused the application. Heard Ld. Counsel for the applicant and respondent. While reserving the order, applicant was asked to file written submission, if not available for making oral submissions. However, no written submissions were filed. Today, applicant is ready for arguments in the matter reserved, hence, opportunity is given to argue the matter. Heard Ld. Counsel for the applicant. Application is allowed and disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)